

- (c) No Kendriya Vidyalaya is being run in tents.
- (d) Does not arise.

**Proposal for holding single entrance test for IITs**

1405. SHRI D. RAJA:

SHRI M.P. ACHUTHAN:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether it is a fact that Government has proposed to hold a single entrance test for admissions into various Indian Institutes of Technology of the country;
- (b) if so, the details thereof;
- (c) whether it is also a fact that various IITs have opposed the proposal and opined for retaining Joint Entrance Examination (JEE) System;
- (d) if so, the details thereof;
- (e) whether Government has arrived at a final decision on the issue; and
- (f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) to (f) The Committee appointed under the chairmanship of Prof. D. Acharya to explore the possibility of replacing the Joint Entrance Examination with a Single Entrance Test has not submitted its report to this Ministry. This Ministry is not aware of the rejection of the Single National Entrance Test by the Indian Institutes of Technology.

**Employment of untrained teachers**

1406. SHRIMATI SHOBHANA BHARTIA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether Government is aware that a large number of untrained teachers are being employed in the country at the primary and upper primary levels;
- (b) if so, the facts and the details thereof;
- (c) whether several State Governments have been employing teachers without any professional training;

(d) if so, whether Government and NCTE proposes to lay down the minimum qualification for teachers at the elementary schools level and also to provide mandatory professional training; and

(e) if so, whether Government proposes to take any step in this regard?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI KAPIL SIBAL): (a) to (e) As per District Information System for Education (DISE) 2008-09, the percentage of professionally trained teachers in Government schools in the country is 85.79. A State-wise statement of the distribution of professionally trained teachers is given in Statement (*See below*). Section 23(1) of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 provides that any person possessing such minimum qualifications as laid down by an academic authority authorized by the Central Government, by notification, shall be eligible for appointment as teacher. The Government has issued a notification authorizing the National Council for Teacher Education (NCTE) to lay down the academic qualifications for appointment as teacher. Further, Section 23(2) of the RTE Act lays down that where a State does not have adequate institutions offering courses or training in teacher education, or teachers possessing minimum qualification are not available in sufficient number, the Central Government may, if it deems necessary, by notification, relax the minimum qualifications required for appointment as a teacher, for such period, not exceeding five years. The proviso to Section 23(2) of the RTE Act, 2009 lays down that a teacher who, at the commencement of the RTE Act, does not possess the minimum prescribed qualifications shall acquire such qualifications within a period of five years.

***Statement***

*State-wise details of professionally trained teachers in  
Government Schools in the country*

Sl.No.	State	Percentage Distribution of Professionally Trained Teachers
1	2	3
1.	Andaman & Nicobar	99.55
2.	Andhra Pradesh	98.53
3.	Arunachal Pradesh	23.49

1	2	3
4.	Assam	49.74
5.	Bihar	40.92
6.	Chandigarh	99.90
7.	Chhattisgarh	67.37
8.	Dadra & Nagar Haveli	99.84
9.	Daman & Diu	99.37
10.	Delhi	99.37
11.	Goa	97.38
12.	Gujarat	99.62
13.	Haryana	96.48
14.	Himachal Pradesh	99.86
15.	Jammu & Kashmir	76.71
16.	Jharkhand	88.21
17.	Karnataka	97.96
18.	Kerala	98.90
19.	Lakshadweep	100.00
20.	Madhya Pradesh	83.40
21.	Maharashtra	99.57
22.	Manipur	38.65
23.	Meghalaya	46.20
24.	Mizoram	77.33
25.	Nagaland	27.16
26.	Orissa	82.20

1	2	3
27.	Pondicherry	99.05
28.	Punjab	97.39
29.	Rajasthan	93.26
30.	Sikkim	33.61
31.	Tamil Nadu	99.21
32.	Tripura	43.92
33.	Uttar Pradesh	95.67
34.	Uttarakhand	96.88
35.	West Bengal	79.06
	India	85.79

#### Concerns of Muslims about Right to Education Act

1407. SHRI SYED AZEEZ PASHA:

SHRI D. RAJA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government is aware that the Muslim minority has expressed their concern about the Right to Education Act; and

(b) if so, the details of their concern about the Act and Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRIMATI D. PURANDESWARI): (a) and (b) The Government has received representations from minority organizations regarding certain provisions of the Right of Children to Free and Compulsory Education (RTE) Act, 2009 including the provision relating to constitution and function of School Management Committee under the RTE Act. The Right of Children to Free and Compulsory Education (Amendment) Bill, 2010 was introduced in the Rajya Sabha on 16th April, 2010 incorporating the amendment that the provision of School Management Committee (SMC) of an